

are expecting to hear from them shortly.

Mr. Speaker: After it is received, it will be given to the House.

श्री भक्त दर्शन : श्रीमन्, फरवरी में जब इस प्रश्न का उत्तर दिया गया था उस समय माननीय सभासचिव ने यह फरमाया था कि राज्य सरकार ने इसे स्वीकार कर लिया है। मैं जानना चाहता हूँ कि जब उन्होंने स्वीकार कर लिया है तो इस पर अमल करने में इतनी देरी क्यों हो रही है ?

श्री ल० ना० मिश्र : उन्होंने स्वीकार कर लिया है, लेकिन उनको देरी इसलिये हुई है कि वह तृतीय पंचवर्षीय योजना बनाने में लगे हुये हैं। उन्होंने कहा है कि वह शीघ्र ही कमेटी बना देंगे।

श्री हेम राज : तीसरी पंच वर्षीय योजना को बनाने में स्टेट गवर्नमेंट को इन कमेटी का सहयोग लेना था। लेकिन जैसा कि अभी बताया गया, स्टेट गवर्नमेंट ने अपनी पंच वर्षीय योजना बना ली है। मैं जानना चाहता हूँ कि ऐसी सूत्र में इन कंसल्टेटिव कमेटी का सलाह मशविरा किस वक्त लिया जायेगा ?

श्री ल० ना० मिश्र : तृतीय पंचवर्षीय योजना बनाने में इस कमेटी का सलाह मशविरा लिया जायेगा। अभी तो स्टेट गवर्नमेंट ने मोटी योजना बनायी है। अभी व्योरेवार योजना नहीं बनायी गयी है। इसलिये अन्दाजा है कि जब यह चीज उस स्तर पर जायेगी तो उनसे सलाह मशविरा लिया जायेगा।

श्री हेम राज : क्या मैं जान सकता हूँ कि स्टेट गवर्नमेंट यह कह रही है कि तृतीय पंच वर्षीय योजना तो वह बना चुकी है, अब उसके बाद पंजाब में कंसल्टेटिव कमेटी बनायी जायेगी ?

श्री ल० ना० मिश्र : वह ऐसा नहीं कह रहा है। हमारा अन्दाजा है कि जब तृतीय पंचवर्षीय योजना बनाई जाएगी तो

तो उसमें उनका सहयोग लिया जाएगा, उनके सहयोग से वहाँ की स्थानीय परिस्थितियों का अध्ययन किया जाएगा और तब विवरण तैयार किया जायेगा।

श्री भक्त दर्शन : इस क्षेत्र में अभी हाल में लाहौल व स्पिती घाटियों को मिला कर एक अलग जिला बना दिया गया है, मैं जानना चाहता हूँ कि यह जो कंसल्टेटिव कमेटी होगी यह उस क्षेत्र के लिये भी होगी या उस क्षेत्र के लिये एक अलग कमेटी बनाई जायेगी ?

श्री ल० ना० मिश्र : किसी खास जिले के बारे में तो मैं नहीं कह सकता हूँ लेकिन पंजाब के पर्वतीय इलाके और उत्तर प्रदेश के पर्वतीय इलाके के लिये भी कमेटी होगी।

Shri Ram Krishan Gupta: In view of the fact that there are other backward areas also in the Punjab, may I know whether there is any proposal to constitute such committees in those areas also?

Shri L. N. Mishra: This is only for the hilly area.

Tibetan Refugees

*490. **Shri Chintamani Panigrahi:** Will the Prime Minister be pleased to state:

(a) whether it is a fact that the Dalai Lama has asked the Government to allot the Tibetan refugee farming land or pastures for resettlement; and

(b) if so, whether Government have written anything to Dalai Lama in this respect?

The Deputy Minister of External Affairs (Shrimati Lakshmi Menon):

(a) Yes, Sir.

(b) The Government have been in correspondence with the Dalai Lama on the subject of rehabilitation of Tibetan refugees in India. Enquiries are being made to locate land which may be available and suitable for Tibetan settlement.

Shri Chintamani Panigrahi: May I know whether the Dalai Lama has personally asked for land for permanent settlement and, if so, in which portion of the country is it?

Shrimati Lakshmi Menon: That has been replied to in the first part of the answer.

Shri Chintamani Panigrahi: In which part of the country is land being allotted?

Shrimati Lakshmi Menon: We are making every possible effort to make suitable land available to the refugees but so far we have not been able to locate it except in a place called Bhalukpong where we hope to settle about 800 persons.

श्री प्रकाशवीर शास्त्री : यह जो तिब्बती शरणार्थी भारत देश में रह रहे हैं वे किन किन प्रांतों में हैं और कितनी कितनी उनकी संख्या है ?

अध्यक्ष महोदय : सारे भारत में रह रहे हैं ।

Shrimati Lakshmi Menon: 20,000 Tibetan refugees are in India. They are in Sikkim, NEFA area, Himachal Pradesh, Punjab, Ladakh and Uttar Pradesh.

Shri Hem Barua: May I know what steps the Government have so far taken to distinguish the genuine Tibetan refugees from the spurious ones and, if so....

An Hon. Member: Spurious ones?

Shri Hem Barua: Yes, that is a fact.

Mr. Speaker: It does not matter. People understand hon. Members' question.

Shri Hem Barua: And, if so, have Government drawn up any scheme for their rehabilitation? Besides allotting lands, do Government propose to employ them in road building work and other developmental work?

Mr. Speaker: It is a suggestion for action. Are steps being taken to see that genuine refugees alone are allotted lands and not others?

Shrimati Lakshmi Menon: There is screening, but I do not know what methods they are adopting. I understand that about 11,250 Tibetans are employed on road work and 400 in forest work. Then, 1000 are engaged in learning crafts and there are about 550 students. Besides, there are destitutes, infirms and widows. They are also being rehabilitated.

श्री पद्म देव : क्या यह दुस्त है कि हिमाचल प्रदेश में तिब्बतियों को ऐसे स्थान दिये जा रहे हैं जहाँ पर हिमाचलवासियों के चरागाह हैं (घासनियाँ) हैं और जब उनके पास इनको छोड़ते हैं तो उनको इसमें बहुत कष्ट हो रहा है ?

प्रधान मंत्री तथा बंदेशिक कार्य मंत्री (श्री जवाहरलाल नेहरू) : हमें तो इस की कोई सूचना नहीं मिली है। मेरा मतलब यह है कि उनके कष्ट की सूचना हमें अभी तक नहीं मिली है।

श्री पद्म देव : यदि यह दुस्त है तो क्या उन लोगों की तकलीफत को सामने रखते हुए उनके बसाने का प्रबन्ध किया जायेगा ?

श्री जवाहरलाल नेहरू : यह तो मैं नहीं कह सकता लेकिन जहाँ कष्ट हो उसको हटाने की कोशिश करनी चाहिये।

Shri Brajeshwar Prasad: May I know from the Prime Minister why we wrote to the Dalai Lama? What is his capacity in this matter?

Shri Jawaharlal Nehru: I do not know what is the capacity of Dalai Lama.

Mr. Speaker: He evidently wants to know why you write to him?

Shri Naushir Bharucha: He wants to know what is his *locus standi*?

Shri Brajeshwar Prasad: The Government are in correspondence with the Dalai Lama. Why are we writing to him? Who is he?

Shri Jawaharlal Nehru: First of all, the question itself was whether Dalai Lama had asked us to allot the refugees land. Secondly, we do treat the Dalai Lama as a person, who might advise us about these Tibetan refugees. We consult him from time to time and they themselves look up to him.

National Tribunal for Bank Employees

*491. **Shri S. M. Banerjee:** Will the Minister of Labour and Employment be pleased to state:

(a) whether the National Tribunal set up for the bank employees including Reserve Bank and State Bank employees has recommended any interim relief;

(b) the amount recommended; and

(c) whether the same has been implemented by the Banks?

The Deputy Minister of Labour (Shri Abid Ali): (a) No. £

(b) and (c). Do not arise.

Shri S. M. Banerjee: The National Tribunal was appointed some time in the month of May. Why has it taken so much time to decide about the interim relief?

Shri Abid Ali: The Tribunal was appointed in March and, according to the notification, the Tribunal was authorised to decide the question of interim relief also. It is for the workers' representatives to ask for it and the Tribunal will decide it as it thinks proper.

Shri Tangamani: May I know whether any time limit has been fixed, asking the Tribunal which is sitting in Bombay to submit its final award?

Shri Abid Ali: That will not be legal to advise them or fix a time limit.

Shri S. M. Banerjee: From the answer of the hon. Minister it appears

that the workers' representatives never asked for interim relief. May I know whether any request has been made by the representatives of the workers for interim relief?

Shri Abid Ali: We do not get the detailed proceedings from the Tribunal. In case the hon. Member wants this information he may table a question then it will be obtained.

Shri Tangamani: The hon. Minister has stated that it will not be proper to ask the Tribunal to give its award within a prescribed time. May I remind him that under the Labour Appellate Tribunal Act all the appeals should be disposed of within six months? May I know whether the same date at least has been indicated by the Government to the Tribunal?

Shri Abid Ali: That Act has been repealed. This Tribunal has been appointed under the Industrial Disputes Act.

Shri S. M. Banerjee: I want to know whether it is within the knowledge of the hon. Minister as to what work is being done by this Tribunal, because he does not know whether the employees have made any application or not? What progress has been made by them so far?

Shri Abid Ali: Substantial progress has been made by them. Both the parties have made written statements. Evidence has also been called for and the Tribunal had several sittings.

Export of Manganese Ore

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*493. { **Shri Ajit Singh Sarhadi:**
Shri Raghunath Singh:
Shri Bibhuti Mishra:

Will the Minister of Commerce and Industry be pleased to state:

(a) whether Government have considered the proposals of the Standing Committee of the Federation of Indian Chamber of Commerce and Industry for Mineral Ores about giving incentive to the export of manganese ore; and